

station. The atrocities by the police have increased in Jharkhand area at the instance of the state Government. The trade union leader, Shri Shyam Sunder Singh was murdered on 10 th January. The Killers are still roaming at large and no action is being taken.

I would like to mention to the central Government that the Bihar Police is harassing the tribal people and the workers of Jharkhand Liberation Front. We are at loggers head with the State Government so Far as the Formation of Jharkhand state is concerned and that is why we are being involved in Jaise casses. It is contained in the fifth schedule and it is the responsibility of the Central Government.

[English]

MR. SPEAKER: Half an hour is over. Now, we will go to next item.

11.31 hrs.

#### PAPERS LAID ON THE TABLE

*Statement correcting reply to U S Q no. 1461 dated 3 rd March 1994, Citizens Charter for health and giving reasons for delay in correcting the reply.*

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a statement (Hindi and English versions) correctig the reply given on the 3 rd March, 1994 to Unstarred Question No. 1461 by Shri Ankushrao Raosaheb Tope regarding Citizens Charter for Health and giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT 5644 /94]

11.32 hrs.

#### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL : Sir , I have to report the following messages received from the secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to onform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th March, 1994 agreed without any amendment to the special court (Trial of offences Relating to Transactions in securities) Amendment Bill, 1994 Which was passed by the Lok Sabha at its sitting held on the 15 th March, 1994".
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya sabha, I am directed to inform the lok sabha theat the Rajya Sabha, at its sitting held on the 17 th March, 1994 agred without any amendment to the coffee (Amendment) Bill, 1994 which was Passed by the lok sabha at its sitting hesd on the 15 th March, 1994."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account ) Biss, 1994, Which was Passed by the Lok sabha at its sitting held on the 17 th March, and transmitted to the Rajya Sabha for its recommendations and to state that this House

has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iv) "In accordance with the provisions of sub-rule (6) of rule 286 of the Rules of procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Appropriation Bill, 1994, which was passed by the Lok Sabha at its sitting held on the 17 th March, 1994, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill. "
- (v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha . I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17 th March, 1994 agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1994 which was passed by the Lok Sabha at its sitting held on the 16 th March, 1994. "

11.34 hrs.

MATTERS UNDER RULE 377

- (i) **Need to include Polvaran Multi-purpose Irrigation Project on River Godavari in Anhara Prades in the Central Schemes**

[English]

SHRI RAMA KRISHNA  
KONATHALA (Anakapalli): I wish to draw the

attention of the Government to the Polavaram Multi-purpose irrigation Project on river Godavari at polavaram village. West Godavari District in Andhra Pradesh.

The need for conservation of water has been underlined in the National Water Policy. The increasing demand for water for diverse purpose such as drinking, irrigation, hydro-power, navigation, industrial and other purposes would be met by this project. The project is contemplated to irrigate 2.91 lakh hectares of upland area comprising East, West Godavari, Krishna and Visakhapatnam districts, besides generating power to the extent of 720 MW. The updated cost of the project is to the tune of Rs. 3030 crore. For the last 20 years this project has been pending with State and Central Water Commissions. Nearly 40 lakh people will be benefited directly by this project. It also feeds Telugu Ganga, thereby serves Rayalaseema region. It also solves water problem of Hyderabad twin cities to some extent, thereby serving the entire State of Andhra Pradesh. As water resource development acts as a catalyst for other developmental works, it must be given priority.

Hence, I urge upon the Central Government to take up this Project as a National Project, since State Government is not in a position to take up this project in view of its resource constraints. In the alternative, this project may be opened for external aiding agencies like World Bank or Asian Development Bank. Since this is a multi-purpose irrigation, navigation and power Project, it may be given an industrial status, so as to enable multinationals to invest in this project. I further request you to expedite the matter at the earliest and include this multi-purpose irrigation project in the ensuing VIIIth Plan.